

Review in
Removal (No)

67

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

IN M.A.ST. No. 35 of 1991
R.A.ST. No. 256 of 1990

IN O.A. No. 130 of 1989
~~TAXON~~

DATE OF DECISION 31.12.1991

Union of India & Ors. Petitioner

Shri N.S. Shevde Advocate for the Petitioner(s)

Versus

Shri M.M. Kazi Respondent

Shri M.A. Kadri Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. A.B. Gorthi

: Member (A)

The Hon'ble Mr. R.C. Bhatt

: Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

Union of India & Ors.
(Advocate : Shri N.S. Shevde)

... Applicant

VS.

Shri M.M. Kazi
(Advocate : Shri M.A. Kadri)

... Respondent

M.A.ST.No. 35/1991

in

R.A.ST.No.256/1990

in

O.A. No. 130/1989


O R A L - O R D E R

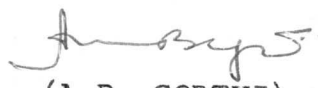
Date : 31.12.1991

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

Learned advocate Shri N.S. Shevde for the applicants wants to withdraw M.A. Stamp No.35 of 1991 and R.A. Stamp No. 256 of 1990. Application for withdrawal^a is filed on 9.12.1991 to which learned advocate Shri M.A. Kadri for the op^Bonent has no objection. Hence Review Application as well as Miscellaneous Application are allowed to be withdrawn unconditionally and are disposed of as withdrawn, with no orders as to costs.


(R.C. BHATT)
Member (J)


(A.B. GORTHI)
Member (A)